**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH**

**COURT – IV – Special Bench**

20. **IA-1573/2024 in C.P.(IB)/725(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.04.2024**

NAME OF THE PARTIES: VSJ Investments Private Limited
Vs.
Galore Developers Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**O R D E R**

1. Mr. Agam H. Maloo, Ld. Counsel for the Applicant/Interim Resolution Professional (IRP) present. RP present in person through VC.

2. This Application has been filed for appointment of Mr. Rajesh S. Shah as Authorised Representative of Financial Creditors (Homebuyers) in a class. It is noted that five claims which are under verification have elected Mr. Rajesh Shah and 18 claims which are under verification have elected Mr. Milind Kasodekar. Upon query as to the result of the verification, the Ld. IRP seeks one week's time to file additional affidavit to place on record the result of the verification, which may tilt the result.

3. List this matter on **01.05.2024**.

Sd/-
**ANU JAGMOHAN SINGH**
**Member (Technical)**

Sd/-
**LAKSHMI GURUNG**
**Member (Judicial)**

08.04.2024/pvs